

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FORTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-third Report.

2. The Committee met on the 29th July, 1974 for—

- I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1974 (Amendment of article 324) by Shri Murasoli Maran.
 - (2) The Constitution (Amendment) Bill, 1974 (Amendment of articles 24, 84, etc.) by Shri Madhu Limaye.
- II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 2nd August, 1974.

Examination of Constitution (Amendment) Bills

3. The Members in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1974 (Amendment of article 324) by Shri Murasoli Maran.

The Bill seeks to amend article 324 of the Constitution with a view to provide for appointment of four Election Commissioners other than the Chief Election Commissioner. It also provides for compulsory appointment of Regional Election Commissioners by the Election Commission and not by the President as at present.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1974 (Amendment of articles 24, 84, etc.) by Shri Madhu Limaye.

The Bill seeks to amend the Constitution with a view to (i) provide for the right to employment or subsistence allowance in lieu thereof, (ii) lower the qualifying age for election to legislatures from twenty-five in case of lower Houses and thirty in case of Upper Houses to twenty-one years, and (iii) lowering the voting age from twenty-one to eighteen years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri Bibhuti Mishra, Yamuna Prasad Mandal and C. K. Chandrappan, who besides being a Member of the Committee is also incharge of a Bill, attended and represented that their respective Bills be given category 'A'. After their representations, the Members, including Shri Chandrappan, were requested to withdraw from the Committee which they did.

6. After considering all aspects of the Bills, the Committee recommend that the Constitution (Amendment) Bill by Shri C. K. Chandrappan be placed in category 'A' and the other 10 Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

7. The Members who had tabled the resolutions were invited to attend the sitting. Shri P. G. Mavalankar attended.

8. The Committee recommend the allocation of time as follows:—

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|---|---------|
| (1) Resolution regarding agricultural labour | 2 hours |
| (2) Resolution regarding development of education | 2 hours |
| (3) Resolution regarding working of cooperatives | 2 hours |

Recommendations

9. The Committee recommend that—

- (i) Sarvashri Murasoli Maran and Madhu Limaye be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
July 29, 1974.
 Sravana 7, 1996 (Saka)

G. G. SWELL,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Trade Unions (Amendment) Bill, 1974 (Amendment of section 2, insertion of section 3A, etc.) by Shri Prasannbhai Mehta.	7 of 1974	B	2 hours
2	The Payment of Gratuity (Amendment) Bill, 1974 (Amendment of sections 2, 4, etc. by Shri Prasannbhai Mehta.	40 of 1974	B	2 hours
3	The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1974 (Amendment of sections 1, 2, etc.) by Shri Prasannbhai Mehta.	55 of 1974	B	2 hours
4	The Punjab Pre-emption (as in force in the Union territory of Delhi) Repeal Bill, 1974 by Shri Hukam Chand Kachwal.	32 of 1974	B	1 hour
5	The Constitution (Amendment) Bill, 1974 (Insertion of new article 83A) by Shri C. K. Chandrappan.	38 of 1974	A	2 hours
6	The Constitution (Amendment) Bill, 1974 (Amendment of article 75) by Shri Bibhuti Mishra.	56 of 1974	B	2 hours
7	The Ceiling on Profits Bill, 1974 by Shri Yamuna Prasad Mandal.	59 of 1974	B	2 hours
8	The Foreign Companies Regulation Bill, 1974 by Shri Madhu Limaye.	61 of 1974	B	2 hours
9	The Constitution (Amendment) Bill, 1974 (Amendment of article 297) by Shri Madhu Limaye.	62 of 1974	B	2 hours
10	The Foreign Honours and Awards (Regulation) Bill, 1974 by Shri Samar Guha.	60 of 1974	B	2 hours
11	The Foreign Propaganda in India (Regulation and Control) Bill, 1974 by Shri Samar Guha.	63 of 1974	B	2 hours